

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-3288
ANSWERED ON-29/03/2023

CONTRIBUTION OF STATES FOR LAND ACQUISITION FOR NH66

3288. SHRI A. A. RAHIM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the funds contributed by each of the States through which NH66 passes through for land acquisition;
- (b) the percentage of funds for land acquisition contributed by Government of Kerala for land acquisition for NH66 in Kerala;
- (c) the States which have contributed 25 per cent funds for land acquisition for highways across the country; and
- (d) whether Ministry is demanding Government of Kerala to contribute funds for land acquisition for NH development in Kerala, if so, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) National Highway (NH) - 66 passes through states Maharashtra, Goa, Karnataka, Kerala and Tamil Nadu. No fund contribution has been made by the State Governments of Maharashtra, Karnataka and Tamil Nadu. In view of the very high cost of land acquisition in the State of Kerala in comparison to other States, the State Government of Kerala was requested to contribute towards the cost of land acquisition. State Government of Kerala has executed financial participation agreement for sharing 25% land cost for 16 projects. Till date, Rs. 5519 crore has already been reimbursed by Government of Kerala to National Highways Authority of India (NHAI).

(c) Several states have already contributed/agreed to contribute towards the cost of land acquisition upto 100% for specific NH projects including the States of Kerala, Bihar, Tamil Nadu, Karnataka, Andhra Pradesh, Odisha, Punjab, Himachal Pradesh, West Bengal. Some other states such as Nagaland, Manipur, Assam have provided land free of cost for the development of certain NH works. Madhya Pradesh state has agreed to provide substitute land for acquired land.

(d) Government of Kerala has executed financial participation agreement for sharing 25% land cost for 19 projects. However, Government of Kerala has recently requested to exempt the State from sharing of 25% of land acquisition cost for the following 4 upcoming projects under Bharatmala Pariyojana:

Sr. No	Project Stretch
1	6 laning of Walayar –Vadakancherry section of NH-544
2	6 laning of Thrissur - Edapally section of NH-544 (including Ernakullam Bypass)
3	4- laning of Shenkottai-Kollam section of NH-744
4	4-lane Greenfield highway from Kutta to Kozhikode section (part of Mysuru-Mallapuram section in Kerala and Karnataka)